

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). No Sir.

(c) and (d). Does not arise.

#### Legislation Against Felling of Tress

4038. SHRIRABIRAY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the attention of the Government has been drawn to a decision of the Andhra High Court quashing a State Government's order and thereby reversing a legislation against felling of trees in tribal areas;

(b) whether the Andhra High Court has also upheld the right of outside agencies to file petitions in public interest; and

(c) the steps taken or proposed to be taken by the Government to stop environmental predation in view of the court verdict?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): Yes, Sir. The Andhra Pradesh High Court has quashed the State Government order dated 9th July, 1990 permitting felling of tree growth in the scheduled areas. However, the judgement of the High Court is not a reversal of the legislation made against felling of trees in the tribal areas.

(b) Yes, Sir.

(c) After the quashing of the government orders by the high court of Andhra Pradesh, no further fellings have been allowed by the pattadars in the lands and the material already felled is under the control of the Forest Department. Since the unfelled tree are already standing in the area, the question of

further degradation does not arise.

#### Tenure Period of Medical Officers on Railways

4039. SHRI V.S. VJAYARAGHAVAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether there are any guidelines with regard to the maximum period during which a Senior medical Officers in Railway hospital can stay continuously at one place;

(b) if so, the details thereof; and

(c) if not, the reasons for not having any guidelines in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) and (b). Guidelines regarding posting of Medical Officers provide for a tenure against a particular post. No tenure has been laid down with regard to the place of posting.

(c) Does not arise.

[*Translation*]

#### Funds for Family Planning Programmes

4040. SHRI RAM NAGINA MISHRA: SHRIMATI SAROJ DUBEY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the amount proposed to be given to the States under Family Planning Programmes during the current year, State-wise; and

(b) the time by which the amount is likely to be provided to each State?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDHARATHA); (a) The details are given in the statement enclosed

(b) The grants-in-aid for implementation

of the Family Welfare Programme are released to the States in four quarterly instalments. The first instalment during the current financial year has already been released in May, 1992. The remaining three instalments are to be released in August, 1992, October, 1992 and January, 1993.

(Rs. in Lakhs)

<i>Sl. Name of the State</i>	<i>Proposed Allocation for 1992-93</i>
1. Andhra Pradesh	5445.33
2. Assam	2251.73
3. Bihar	4800.15
4. Gujarat	3386.66
5. Haryana	1520.05
6. Himachal Pradesh	993.11
7. Jammu & Kashmir	1137.92
8. Karnataka	3094.07
9. Kerala	2493.69
10. Madhya Pradesh	5201.07
11. Maharashtra	6491.20
12. Mainpur	373.48
13. Meghalaya	254.10
14. Nagaland	217.48
15. Orissa	3196.64
16. Punjab	1841.37
17. Rajasthan	3762.22
18. Sikkim	131.41

*(Rs. in Lakhs)*

<i>Sl. Name of the State</i>	<i>Proposed Allocation for 1992-93</i>
19. Tamil Nadu	4441.96
20. Tripura	299.30
21. Uttar Pradesh	12838.90
22. West Bengal	4895.05
23. Arunachal Pradesh	147.48
24. Goa	125.19
25. Mizoram	152.01
<b>Total</b>	<b>69491.57</b>

*[Translation]*

**Ganga Action Plan in United Nations  
Conference on Environment  
Development**

4041 SHRI ANANTRAO DESHMUKH:  
Will the Minister of ENVIRONMENT AND  
FORESTS be pleased to state:

(a) whether the Ganga Action Plan was  
discussed in the United Nations Conference  
on Environment Development at Rio-da-  
janeiro;

(b) if so, the details thereof; and

(c) the reaction of the Government  
thereto?

THE MINISTER OF STATE IN THE  
MINISTRY OF ENVIRONMENT AND  
FORESTS (SHRI KAMAL NATH): (a) (b)  
and (c). The Ganga Action Plan was not  
discussed in any of the meetings of any

committee in the United Nations conference  
on Environment and Development at Rio-  
de-Janeiro.

*[English]*

**Examination system in Universitiles**

4042. SHRI J.CHOKKARAO: Will the  
Minister of HUMAN RESOURCE  
DEVELOPMENT be pleased to state:

(a) whether the Universities in the  
country are following different examination  
systems i.e. year-wise or semester systems  
in professional courses like Engineering and  
Medicine;

(b) whether the variation in examination  
system is causing hardship and resulting in  
variation in the assessment of merit as well  
as standards; and

(c) if so, whether the Union Government